

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA Nos. 1552 & 1548 of 2019 IN**  
**DFR No. 2259 of 2019**

**Dated : 5<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Bannari Amman Sugars Limited**

**....Appellant(s)**

**Versus**

**Tamil Nadu Electricity Regulatory Commission & Anr.**

**....Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) :

**ORDER**

Issue notice on IAs and main appeal. Dasti, in addition, is permitted.

List the matter on **09.09.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**  
*mk/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**